

~~1720~~ NO.9

COURT NO.3

SECTION IIIA

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Civil Appeal No(s). 9590/2011

STATE OF U.P.& ORS.

Appellant(s)

VERSUS

M/S KESAR ENTERPRISES LTD.

Respondent(s)

(office report on default)

Date : 02/09/2016 This appeal was called on for hearing today.

CORAM :

HON&#39;BLE MR. JUSTICE JAGDISH SINGH KHEHAR

[IN CHAMBER]

For Appellant(s) Mr. Vikas Bansal, Adv.

Mr. Ashutosh Sharma, Adv.

for Mr. Ravi Prakash Mehrotra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

On 15.07.2016, despite the last opportunity having been granted on an earlier occasion, further time was afforded to the learned counsel for the appellants, to cure the defects in the application for substitution. However, learned counsel for the appellants has failed to take appropriate steps.

In view of the above, one further opportunity is granted to the learned counsel for the appellants to remove the defects in the application for substitution, subject to payment of costs of Rs.5,000/-, to be paid to the Supreme Court Advocates-on-Record Welfare Trust, within one week from today. Defects in the application for substitution be removed within two weeks thereafter.

(Renuka Sadana) (Parveen Kumar)

Assistant Registrar AR-cum-PS